

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 1498 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak,
District & Sessions Judge
Golaghat.

Dated Guwahati, the 9th March, 2021.

Sub:- Earned Leave with station leave permission.

Ref:- Your letter No. DJ(G) 2646/2021, dtd. 08.03.2021

Sir,

With reference to the above, I am directed to inform you that your prayer for one day Earned Leave on 12.03.2021, along with station leave permission from the evening of 10.03.2021 till the morning of 15.03.2021 (before Court hours) [prefixing 11.03.2021 and suffixing 13.03.2021 & 14.03.2021], has been granted, **subject to submission of Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati).**

Further, you have been asked to hand over the charge of your Court and office to the Addl District and Sessions Judge, Golaghat and in his absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

1500
Memo NO.HC.VII-42/1996(Pt.)/ 1499 /A, dated dtd. 9-3-2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

2. ✓ The Project Manager, Gauhati High Court.

(b) 09/3/21
JT.REGISTRAR (VIGILANCE)
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